

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution
Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF
M/S FARMAX INDIA LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s Farmax India Limited
2.	Date of incorporation of corporate debtor	08/11/1995
3.	Authority under which corporate debtor is incorporated / registered	Under Companies Act, 1956, with the Registrar of Companies - Hyderabad.
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L27109TG1995PLC022190
5.	Address of the registered office and principal office (if any) of corporate debtor	SURVEY NO. 658, Bowrampet Village, Qutubullapur Mandal Sub-Urban of Hyderabad Telangana 500043 India.
6.	Insolvency commencement date in respect of corporate debtor	Date of Order: 01/07/2022 Copy made ready on 07/07/2022 CP (IB) No. 223/9/2021
7.	Estimated date of closure of insolvency resolution process	03/01/2023 (180 days from the Insolvency Commencement date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Chinna Gurappa. Regn No: IBBI/IPA-003/IP-N00261/2020-2021/13035 AFA No: AA3/13035/02/100523/300657 Valid till: 10-May-23
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: Flat No. E1, Plot No.45, Surya Residency, Siddartha Nagar, Vengalrao Nagar Post, Near ICICI Bank Limited, Kalyan Nagar Branch, Hyderabad, Telangana,500038. Email: c_gurappa@rediffmail.com Mob No: 9912171234
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: Flat No. E1, Plot No.45, Surya Residency, Siddartha Nagar, Vengalrao Nagar Post, Near ICICI Bank Limited, Kalyan Nagar Branch, Hyderabad, Telangana, 500038. Email: irpfarmax@gmail.com c_gurappa@rediffmail.com
11.	Last date for submission of claims	21/07/2022.
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Class(es) of creditors, if any, will be ascertained on verification of books of accounts
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. Not applicable at present 2. ---do--- 3. ---do---
14.	Relevant Forms and Details of authorized representatives available at:	https://www.ibbi.gov.in/home/downloads Physical Address: Not applicable

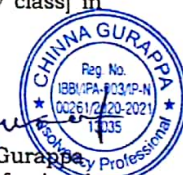
Notice is hereby given that the Hon'ble National Company Law Tribunal, Hyderabad Bench, has ordered the commencement of a Corporate Insolvency Resolution Process of the M/s Farmax India Limited on 01-07-2022, and Order Copy Made available on 07-07-2022. The creditors of M/s Farmax India Limited are hereby called upon to submit their claims with proof on or before 21-07-2022 to the Interim Resolution Professional (IRP) at the address mentioned against entry No.10.

The operational/financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A operational/financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 07-07-2022
Place: Hyderabad


 Chinna Gurappa
 Interim Resolution Professional
 Regd No: IBBI/IPA-003/IP-N00261/2020-2021/13035